

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 810  
(To be answered on the 17<sup>th</sup> September 2020)**

**REGULATION OF AEROSPOTS IN THE COUNTRY**

810. **SHRI RAJIV PRATAP RUDY**

Will the Minister of CIVIL AVIATION

**माननीय विमानतंत्र मंत्री**

be pleased to state:-

- (a) whether the Government is having a roadmap for regulating aerospots in the country so as to practice it in a more safe manner;
- (b) if so, the details of the status of issue of CARs for each disciplines of aerospots, as recognized by World Air Sports Federation; and
- (c) whether the Government has identified any organisation to monitor the fatal accidents occurring in aerospots?

**ANSWER**

Minister of State (IC) in the Ministry of CIVIL AVIATION

**माननीय विमानतंत्र मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)**

(Shri Hardeep Singh Puri)

(a) & (b) Yes sir. The details of Civil Aviation Requirement (CAR) issued by the Directorate General of Civil Aviation (DGCA) for regulating airspots are as under-

- i. Civil Aviation Requirement (CAR) Section 2, Series F, Part XIV and Section 2, Series F, Part XV to monitor airspots related to Microlight Aircraft and Baloon,
- ii. Civil Aviation Requirement (CAR) Section 7, Series I, Part XI to authorize Glider instructors and Examiners on Gloder/ Motor Glider,
- iii. Civil Aviation Requirement (CAR) Section 3, Series X, Part I to regulate Remotely Piloted Aircraft System (RPAS).
- iv. Civil Aviation Requirement (CAR) Section 7, Series B, Part II/III to monitor the issuance of Student Pilot's Licence and Private Pilot's Licence. For regulating remaining airspots activities, guidelines of World Air Sports Federation are followed by DGCA.

(c) Aircraft Accident Investigation Bureau, an attached office under the Ministry of Civil Aviation is required to investigate any accident under the Aircraft (Investigation of Accident and Incidents) Rules, 2017.

• • • • •